

Stations which includes all cases related to atrocities against SC/ST also. About 63 per cent of the police stations in the country are using CCTNS application to register cases.

Online rage against NE students

1931. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether on-line rage against North-Eastern (NE) students in the capital and its NCR region is going up;

(b) whether a report has been lodged by the NE students/others to the police in the matter;

(c) if so, the details thereof; and

(d) what is the action plan of Government to restore confidence among the students and others from NE States in the matter to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No case regarding on-line rage against North-Eastern (NE) Students in the NCT of Delhi and the NCR region has been reported to Delhi Police, Gurgaon Police, Faridabad Police, Ghaziabad Police and NOIDA Police. However, Delhi Police has registered 04 Cases under IT Act wherein the victims are from North-Eastern States. Details of the cases and action taken are given in the Statement (*See* below).

(d) The Government has taken various steps for safety and security of the people hailing from the North-East Region and residing in various parts of the Country including Metropolitan cities. Advisories have been issued to all States and UTs requesting them to have a stringent mechanism to deal with the incidents of attacks on the people of North-Eastern States. In addition to this, Delhi Police has taken following initiatives for the security of North-Eastern people :—

(i) Separate Standing Order No. 383/2014 to tackle the problems faced by students and other residents from North-Eastern States in Delhi has been issued.

(ii) Special Helpline No. 1093 has been introduced since 14th February, 2014.

(iii) Special Cell for North-Eastern residents has started functioning at Nanakpura, Delhi and 25 police personnel belonging to North-Eastern States have been posted in the Cell.

- (iv) An officer of the rank of DCP hailing from North-Eastern State has been designated as In-charge of Special Police Unit for North-East Region, Nanakpura, Delhi.
- (v) Sensitization of policemen is done regularly on issues related to safety and security of North-Eastern students/residents.
- (vi) 44 representatives have been appointed from the students and volunteers as Delhi Police representatives for North-Eastern States. They have been given training on how to assist the victims from North-Eastern States during crisis.
- (vii) An officer of the rank of Joint Commissioner of Police (IGP) has been appointed as Nodal Officer for North-Eastern States related issues.
- (viii) As and when any case is reported, Delhi Police promptly registers an FIR and investigation taken up.

Statement

Details of cases of IT Act reported to Delhi Police, wherein victim was from North-Eastern States

Sl. No.	FIR No., u/s, dated and P.S.	Brief fact
1	2	3
1.	80/14 u/s 507 IPC and 66-A IT Act, dated 20.10.14 PS Safdarjang Enclave	Complainant reported that at around 1.06 PM she received a threatening e-mail on her e-mail Id from an unknown e-mail Id in which it was mentioned that "any North-Eastern person who comes here will be killed". On her complaint, a case was registered and investigation is taken up.
2.	66/14 u/s 354-D/509 IPC and 66-A IT Act, dated 17.08.14 PS Safdarjang Enclave	Complainant reported that one man, namely, Ajay Sharma has been harassing her by making lewd phone calls and message to her and he has opened a fake face book account in her sister's name. On her complaint, a case was registered and investigation taken up.
3.	842/14 u/s 500 IPC and 66-A IT Act, dated 21.10.14 PS Safdarjang Enclave	Complainant reported that one person, namely, Huzu Heye Pidim has posted derogatory remarks about her fiance on the social networking site (facebook), which put her and her family in embarrassing position in society. On her complaint, a case was registered and investigation taken up.

1	2	3
4.	708/14 u/s 292(2) A, 354D/ 506 IPC and 66 IT Act, dated 29.08.14 PS Jamia Nagar	Complainant reported that she was in relationship with one Yunus Ahmad who took her nude photos during the month of December, 2013 and uploaded them on her facebook account. He is threatening her for life and also blackmailing her. On her complaint, a case was registered and Mohd. Yunus Ahammed S/o Ali Ahammed R/o Khowindak, Siwan Bank, Imphal East, Manipur was arrested.

Delegation of powers to States for cleaning prison visits by foreign journalists

1932. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has recently decided to delegate its powers to clear prison visits by foreign journalists/ researchers to the States/UTs;

(b) if so, whether the Union Government has since revised its December, 2012 advisory to all State Home Secretaries and DG (Prisons) on the visit by foreign journalists/researchers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) An advisory was issued on 06.12.2012 by the Government of India for regulating access to prisons by foreign journalists and other agencies. In order to ensure that only genuine interactions take place in the future, the Ministry of Home Affairs is in the process of revising the guidelines in this regard.

Refugees from Pakistan residing in Jammu

1933. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that a large number of refugees from west Pakistan are residing in Jammu, if so, the details thereof;

(b) in what manner their rights are different from other residents of Jammu and Kashmir;

(c) whether Government proposes to recruit these youth in para-military forces; and

(d) if so, by when and if not, the reasons therefor?